

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE SEVENTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 30134 OF 2025

Between:

M/s Sultan Constructions, Represented by its Managing Partner- Sri Syed Ali Raza Abedi, Door No.16-6-2016, Osmanpura, Chadharghat, Hyderabad, Telangana- PIN- 500024.

...PETITIONER

AND

1. The Assistant Commissioner of State Tax, Admin, Charminar Division, 9th Floor, Gaganvihar Building, Nampally, Hyderabad-500 001.
2. The Assistant Commissioner of State Tax, Charminar Circle, Charminar Division, 9th Floor, Gaganvihar Building, Nampally, Hyderabad-500 001.
3. Government of Telangana, Represented by the Secretary to Government of Telangana, Revenue Department, (CT) Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN- -500 004.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more in the nature of Writ Mandamus, setting aside the impugned said communications of blocking the Electronic Credit Ledger of the petitioners dated 05/11/2024 and consequently direct the Respondents to permit the petitioner debiting of the said Electronic Credit Ledger immediately

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the said impugned communications of blocking the Electronic Credit Ledger of the petitioners dated 05/11/2024 with the immediate effect, for the above detailed reasons so that the petitioners would be able to file their monthly returns and pay the taxes due thereon (using the credit in the ECL) without further loss of time, and to pass such other order or orders in the interest of Justice, lest the petitioners will be put to irreparable economic loss. The balance of convenience is clearly in favour of the petitioners and against the Respondents.

Counsel for the Petitioner: SRI. GOONDLA VENKATESWARLU

**Counsel for the Respondents: SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 30134 of 2025

DATED : 17.06.2026

Between:

M/s. Sultan Constructions

... Petitioner

AND

The Assistant Commissioner of State Tax, Admin,
Charminar Division, Hyderabad and two others

... Respondents

ORDER:

Heard Sri Goondla Venkateswarlu, learned counsel appearing for petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax appears for respondents.

2. The petitioner was aggrieved with the communication dated 05.11.2024 blocking its Electronic Credit Ledger (ECL). It also prayed for permission to debit the said ECL immediately.

3. When the matter has been taken up today, learned counsel for the respondent Department, on instructions, submits that the ECL of the petitioner has been unblocked with effect from 01.12.2025. Therefore, this redresses the grievances of the petitioner.

4. In the light of the statement made by the learned counsel for the respondent Department on instructions, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. The Assistant Commissioner of State Tax, Admin, Charminar Division, 9th Floor, Gaganvihar Building, Nampally, Hyderabad-500 001.
2. The Assistant Commissioner of State Tax, Charminar Circle, Charminar Division, 9th Floor, Gaganvihar Building, Nampally, Hyderabad-500 001.
3. Government of Telangana, Represented by the Secretary to Government of Telangana, Revenue Department, (CT) Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN- -500 004.
4. One CC to SRI. GOONDLA VENKATESWARLU Advocate [OPUC]
5. Two CCs to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

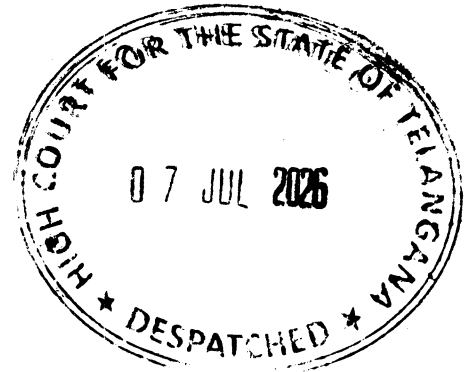
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HIGH COURT

DATED: 17/06/2026

**ORDER
WP.No.30134 of 2025**



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨ NT
23/6/26.